

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s).5200-5201/2014

(Arising out of impugned final judgment and order dated 25/03/2014 in GA No. 1659/1982,25/03/2014 in CRLA No. 1097/1982 passed by the High Court Of Judicature at Allahabad)

SHAHROZ ALI & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(With appln. (s) for bail and office report)

Date : 09/01/2015 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN

For Petitioner(s) Mr. Tanveer Mir Ahmad,Adv.
 Ms. Stuti Gupta,Adv.
 Mr. Arvind Kumar Gupta,Adv.

For Respondent(s) Mr. Irshad Ahmad,AAG,U.P.
 Ms. Charu Ambwani,Adv.
 Mr. Abhishth Kumar,Adv.

UPON hearing the counsel the Court made the following
O R D E R

Leave granted.

[O.P. SHARMA]
COURT MASTER

[INDU BALA KAPUR]
COURT MASTER